ORISSA ACT 14 OF 2003

institution is chiefly maintained.".

THE WESTERN ORISSA DEVELOPMENT COUNCIL (AMENDMENT) ACT, 2003

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Provided that the Assistant Commissioner ghall, before sending any emposal to the State Covernment for such prior approval, publish a notice in the Notice Board of the concerned religious institution and intimate the general public of the locality by best of drum, inviting suggestions and objections on the proposal from all persons affected, to be made within a coilections of thirty days from the date of such publication, and forward to the state Government the suggestions and objections, if any received along with such proposal.

(1 a) On receipt of a proposal made under sub-section (1) for the appointment of a Non-heradilary Trustee, the State Government may either accord the required approval or reject or mouth the proposal of the Assistant Commissioner as if may deem fit in the interest of the persons belonging to the religious denomination for whose benefit, the conformed religious

*THE WESTERN ORISSA DEVELOPMENT COUNCIL (AMENDMENT) ACT, 2003 (ORISSA ACT 14 OF 2003)

[Received the assent of the Governor on the 22nd May 2003, first published in an extraordinary issue of the *Orissa Gazette*, dated the 31st May 2003 (No. 824)]

AN ACT FURTHER TO AMEND THE WESTERN ORISSA DEVELOPMENT COUNCIL ACT, 2000.

B_E it enacted by the Legislature of the State of Orissa in the Fifty-fourth Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Western Orissa Development Council (Amendment) Act, 2003.

Amendment of long title and preamble.

2. In the Western Orissa Development Council Act, 2000 (hereinafter Orissa Act referred to as the principal Act), in the long title and the preamble, for the words "certain districts", the words "certain areas" shall be substituted.

Amendment of section 3.

3. In section 3 of the principal Act, in sub-section (1), for the words "such other area", the words "any other area" shall be substituted.

Amendment of section 11.

4. In section 11 of the principal Act, in clause (a) of sub-section (1), in subclause (ii), after the words "each district", the words, commas, brackets and figures "and part of district included, if any, under sub-section (1) of section 3," shall be inserted.

^{*}For the Bill, see Orissa Gazette, Extraordinary dated the 12th March, 2003 (No. 383).